

हाउस के सामने कि इन बातों की जब तक तहकीकात नहीं हो जाती तब तक मैं नहीं कह सकता हूँ कि गोली चलाना जायज था या नहीं था।

Shri Daji: By the High Court Judge?

Shri Tyagi: Magisterial enquiry, judicial officer... (Interruptions).

Mr. Speaker: Order, order. He is giving information. I cannot get anything else.

Shri S. M. Banerjee: He has appointed a temporary magistrate to enquire? How can he do it?

Shri Tyagi: That magistrate is not an administrative magistrate. He is a judicial officer under the High Court and not under the executive.

Shri Hem Barua (Gauhati): This is not the first time that the East Bengal refugees in Mana transit camp are subjected to this kind of treatment, this kind of ordeal. At the same time the conditions in that camp are deplorable and the Minister knows it. In that context may I know why the Government does not propose to hold an independent and open judicial enquiry with a High Court Judge to enquire into the details of the incidents that have taken place, details of firing and at the same time the details of the deplorable living conditions in that particular camp?

Mr. Speaker: Conditions have nothing to do. The dispute arose on a quite different issue that doles were distributed after ten days or after fifteen days.

Shri Hem Barua: I take out 'conditions'. Are they going to hold an open, independent, judicial enquiry?

Mr. Speaker: He has told us as to what enquiry he is going to hold.

Shri Hem Barua: Is it proposed to hold an open, independent, judicial enquiry?

Shri Tyagi: It is a judicial enquiry.

श्री बागड़ी (हिसार): अध्यक्ष महोदय, मेरा भी नाम था।

अध्यक्ष महोदय: रह गया होगा। मैं लिस्ट को देख कर नहीं बुला रहा था। जो खड़े हो रहे थे उनको बुला रहा था।

श्री बागड़ी: मैं भी खड़ा हुआ हूँ और कई बार खड़ा हुआ हूँ।

अध्यक्ष महोदय: मैंने देखा नहीं होगा गलती हो गई है।

श्री बागड़ी: यह कई दफ़ा मेरे साथ गलती हो रही है।

अध्यक्ष महोदय: हर एक को बुला भी नहीं सकता हूँ और...

श्री बागड़ी: यह ठीक है जो खड़े होते रहे हैं उनको प्राप मौका देते रहे हैं। मैं कौन सी विधि सोचूँ जिससे प्रापकी प्रांख को पकड़ सकूँ? या प्रापकी प्रांख मुझ से दूर रहने की कोशिश करती है?

अध्यक्ष महोदय: दोनों में सच्चाई नहीं है।

श्री बागड़ी: सच्चाई कौन सी है फिर? आखिर मैं एक दल का नेता हूँ। प्राप भूल जाते हैं कि एक बार नहीं, तीन तीन बार यह बात मेरे साथ हुई है।

13.08 hrs.

KERALA STATE LEGISLATURE
 (DELEGATION OF POWERS) BILL*

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Gulzarilal Nanda, I move for leave to introduce a Bill to confer on the

[Shri L. N. Mishra]

President the power of the Legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws."

The motion was adopted.

Shri L. N. Mishra: Sir, I introduce the Bill.

13.09 hrs.

FINANCE BILL, 1965

Mr. Speaker: The hon. Finance Minister.

Shri N. Dandekar (Gonda): Sir, may I request that the time for this Bill may be extended to 17 hours?

Shri Hari Vishnu Kamath (Hoshangabad): I support that, Sir. It should in fact be raised to 18 hours.

Mr. Speaker: We will see afterwards.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move:*

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1965-66 be taken into consideration".

Sir, in my Budget speech, I have explained the basic objectives and ideas underlying the proposals in the Finance Bill, 1965, and also outlined the main features of its important provisions. The specific provisions in the Bill have been dealt with in some detail in the explanatory memorandum, and their main features have also been explained in a few hand-

outs to the Press. In the field of direct taxes, the provisions in the Bill are, in the main, designed to simplify and rationalise the tax structure, induce a greater flow of personal savings and investment and reduce the scope and incentive for tax evasion. Other important objectives of these proposals are to stimulate higher productivity as well as exports, provide resources for expansion of industry, divert investment into more productive channels and achieve a wider dispersal of the ownership of urban immovable property. Some reliefs have also been provided in certain directions.

The Bill has now been before hon. Members for more than seven weeks. During the general debate on the Budget, the scope and objects of the proposals and the main provisions of the fiscal measures in the Bill have undergone extensive and searching scrutiny. These have also evoked widespread interest in the House as well as outside. Sir, it is very heartening to me to note that, by and large, the proposals in the Bill have received a wide measure of support. As is usual, and also perhaps unavoidable, the Bill has also met with some criticism. Sir, I am very grateful to hon. Members for their critical appraisal of the proposals in the Bill and their views and suggestions regarding some of its specific provisions. We have also received several representations from the members of the public on the subject. In the light of the criticism and suggestions made in this House and also outside, I announced in the House at the time of my reply to the general debate on the Budget, my main proposals for granting and enlarging certain concessions and making some modifications to the provisions in the Bill. The Government amendments to the Bill which have been tabled seek to implement these proposals, and also to make a few other changes and drafting and clarificatory amend-

*Moved with the recommendation of the President.